F.No./390/Review/49/2017-JC
Government of India
Ministry of Finance
Department of revenue
Central Board of Excise & Customs
(Judicial & Review Cell)

New Delhi, Dated 13.07.2017

Subject: Constitution of Review Committees of the Commissioners of Central Excise and Service Tax-Regd.

OFFICE ORDER-03/2017-Cus

In exercise of the powers conferred by sub-section (1B) of section 129A of the Customs Act, 1962(52 of 1962), read with Notification No. 13/2017-Central Excise (NT) dated 09.06.2017 and Notification No. 17/2017-Central Excise (NT) dated 19.06.2017, the Central Board of Excise and Customs constitutes the following Committees consisting of two Commissioners, mentioned in column (2) of the Table below to be the Committee, for the areas falling within the jurisdiction of the Commissioner of Central Excise and Service Tax (Appeals) mentioned in the corresponding entry in column (3) of the said Table for the purpose of sub-section (2) of section 129A of the Customs Act, 1962 (52 of 1962), namely:-

TABLE

SI. No.	Committees	Area of Jurisdiction
(1)	(2)	(3)
1	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Ahmedabad South	Commissioner of Central Excise and Service Tax(Appeals), Ahmedabad
	Commissioner of Central Excise and Service Tax, Ahmedabad South	
	Commissioner of Central Excise and Service Tax, Ahmedabad North	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Ahmedabad North	
	Commissioner of Central Excise and Service Tax, Ahmedabad South and	
	Commissioner of Central Excise and Service Tax, Ahmedabad North	
	For the Jurisdiction of Commissioner	

	of Central Excise and Service Tax, Gandhinagar	
	Commissioner of Central Excise and Service Tax, Ahmedabad South and	
	Commissioner of Central Excise and Service Tax, Gandhinagar	
2	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Kanpur	Commissioner of Central Excise and Service Tax(Appeals),Allahabad
	Commissioner of Central Excise and Service Tax, Kanpur and	
	Commissioner of Central Excise and Service Tax, Allahabad	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Allahabad	
	Commissioner of Central Excise and Service Tax, Allahabad and	
	Commissioner of Central Excise and Service Tax, Varanasi	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Varanasi	
	Commissioner of Central Excise and Service Tax, Allahabad and	
	Commissioner of Central Excise and Service Tax, Varanasi	
3	For the Jurisdiction of Commissioner of Central Excise, Belgavi	Commissioner of Central Excise and Service Tax(Appeals), Belgavi
	Commissioner of Central Excise and Service Tax, Belgavi and	
	Commissioner of Central Excise and	

Service Tax, Mangalore	
For the Jurisdiction of Commissioner of Central Excise, Mangalore	
Commissioner of Central Excise and Service Tax, Belgavi and	
Commissioner of Central Excise and Service Tax, Mangalore	
For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru East	Commissioner of Central Excise and Service Tax(Appeals), Bengaluru-I
Commissioner of Central Excise and Service Tax, Bengaluru East and	
Commissioner of Central Excise and Service Tax, Bengaluru South	
For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru South	
Commissioner of Central Excise and Service Tax, Bengaluru South and	
Commissioner of Central Excise and Service Tax, Bengaluru East	
For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru North	Commissioner of Central Excise and Service Tax(Appeals), Bengaluru-II
Commissioner of Central Excise and Service Tax, Bengaluru North and	
Commissioner of Central Excise and Service Tax, Bengaluru North West	
For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru North West	
Commissioner of Central Excise and Service Tax, Bengaluru North West and	
Commissioner of Central Excise and Service Tax, Bengaluru North	
	For the Jurisdiction of Commissioner of Central Excise, Mangalore Commissioner of Central Excise and Service Tax, Belgavi and Commissioner of Central Excise and Service Tax, Mangalore For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru East Commissioner of Central Excise and Service Tax, Bengaluru South For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru South For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru South Commissioner of Central Excise and Service Tax, Bengaluru South and Commissioner of Central Excise and Service Tax, Bengaluru East For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru North Commissioner of Central Excise and Service Tax, Bengaluru North Commissioner of Central Excise and Service Tax, Bengaluru North West For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru North West For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bengaluru North West Commissioner of Central Excise and Service Tax, Bengaluru North West Commissioner of Central Excise and Service Tax, Bengaluru North West and

6	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bhopal	Commissioner of Central Excise and Service Tax(Appeals), Bhopal
	Commissioner of Central Excise and Service Tax, Bhopal and	
	Commissioner of Central Excise and Service Tax, Jabalpur	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Jabalpur	
	Commissioner of Central Excise and Service Tax, Jabalpur and	
	Commissioner of Central Excise and Service Tax, Bhopal	
7	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bhubaneshwar	Commissioner of Central Excise and Service Tax(Appeals), Bhubaneshwar
	Commissioner of Central Excise and Service Tax, Bhubaneshwar and	
	Commissioner of Central Excise and Service Tax, Rourkela	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Rourkela	
	Commissioner of Central Excise and Service Tax, Rourkela and	
	Commissioner of Central Excise and Service Tax, Bhubaneshwar	
8	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Chandigarh	Commissioner of Central Excise and Service Tax(Appeals), Chandigarh
	Commissioner of Central Excise and Service Tax, Chandigarh and	
	Commissioner of Central Excise and Service Tax, Shimla	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax,	

	Shimla	
	Commissioner of Central Excise and Service Tax, Chandigarh Shimla and	
	Commissioner of Central Excise and Service Tax, Chandigarh	
9	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Chennai North	Commissioner of Central Excise and Service Tax(Appeals), Chennai-I
	Commissioner of Central Excise and Service Tax, Chennai North and	
	Commissioner of Central Excise and Service Tax, Puducherry	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Puducherry	
	Commissioner of Central Excise and Service Tax, Puducherry and	
	Commissioner of Central Excise and Service Tax, Chennai North	
10	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Chennai South	Commissioner of Central Excise and Service Tax(Appeals), Chennai-II
	Commissioner of Central Excise and Service Tax, Chennai South and	
	Commissioner of Central Excise and Service Tax, Chennai Outer	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Chennai Outer	
	Commissioner of Central Excise and Service Tax, Chennai Outer and	
	Commissioner of Central Excise and Service Tax, Chennai South	
11	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Coimbatore	Commissioner of Central Excise and Service Tax(Appeals), Coimbatore

	Commissioner of Central Excise and Service Tax, Coimbatore and	
	Commissioner of Central Excise and Service Tax, Madurai	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Madurai	
	Commissioner of Central Excise and Service Tax, Madurai and	
	Commissioner of Central Excise and Service Tax Coimbatore	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Salem	
	Commissioner of Central Excise and Service Tax, Salem and	
	Commissioner of Central Excise and Service Tax, Tiruchirapally	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Tiruchirapally	
	Commissioner of Central Excise and Service Tax, Tiruchirapally and	
	Commissioner of Central Excise and Service Tax, Salem	
12	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Dehradun	Commissioner of Central Excise and Service Tax(Appeals), Dehradun
	Commissioner of Central Excise and Central Excise and Service Tax, Dehradun and	
	Commissioner of Central Excise and Service Tax, Meerut	
13	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Delhi North	Commissioner of Central Excise (Appeals), Delhi-I.
	Commissioner of Central Excise and	

	Service Tax, Delhi North and	
	Commissioner of Central Excise and Service Tax, Delhi East	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Delhi East	
	Commissioner of Central Excise and Service Tax, Delhi East and	
	Commissioner of Central Excise and Service Tax, Delhi North	
14	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Delhi West	Commissioner of Central Excise (Appeals), Delhi-II.
	Commissioner of Central Excise and Service Tax, Delhi West and	
	Commissioner of Central Excise and Service Tax, Delhi South	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Delhi South	
	Commissioner of Central Excise and Service Tax, Delhi South and	
	Commissioner of Central Excise and Service Tax, Delhi West	
15	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Goa	Commissioner of Central Excise and Service Tax(Appeals), Goa
	Commissioner of Customs, Goa and	
	Commissioner of Central Excise and Service Tax, Goa	
16	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Guntur	Commissioner of Central Excise and Service Tax(Appeals), Guntur
	Commissioner of Central Excise and Service Tax, Guntur and	
	Commissioner of Central Excise and	

	Service Tax, Vishakhapatnam	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Vishakhapatnam	
	Commissioner of Central Excise and Service Tax, Vishakhapatnam and	
	Commissioner of Central Excise and Service Tax, Guntur	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Tirupati	
	Commissioner of Central Excise and Service Tax, Vishakhapatnam and	
	Commissioner of Central Excise and Service Tax, Tirupati	
17	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Gurugram	Commissioner of Central Excise and Service Tax(Appeals), Gurugram
	Commissioner of Central Excise and Service Tax, Gurugram and	
	Commissioner of Central Excise and Service Tax, Faridabad	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Faridabad	
	Commissioner of Central Excise and Service Tax, Faridabad and	
	Commissioner of Central Excise and Service Tax, Gurugram	
18	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Guwahati	Commissioner of Central Excise and Service Tax(Appeals), Guwahati
	Commissioner of Central Excise and Service Tax, Guwahati and	
	Commissioner of Central Excise and Service Tax, Dibrugarh	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax,	

Dibrugarh

Commissioner of Central Excise and Service Tax, Dibrugarh and

Commissioner of Central Excise and Service Tax, Shillong

For the Jurisdiction of Commissioner of Central Excise and Service Tax, Shillong

Commissioner of Central Excise and Service Tax, Shillong and

Commissioner of Central Excise and Service Tax, Guwahati

For the Jurisdiction of Commissioner of Central Excise and Service Tax, Itanagar

Commissioner of Central Excise and Service Tax, Itanagar and

Commissioner of Central Excise and Service Tax, Dimapur

For the Jurisdiction of Commissioner of Central Excise and Service Tax, Dimapur

Commissioner of Central Excise and Service Tax, Dimapur and

Commissioner of Central Excise and Service Tax, Imphal

For the Jurisdiction of Commissioner of Central Excise and Service Tax, Imphal

Commissioner of Central Excise and Service Tax, Imphal and

Commissioner of Central Excise and Service Tax, Aizawal

For the Jurisdiction of Commissioner of Central Excise and Service Tax, Aizawal

Commissioner of Central Excise and Service Tax, Aizawal and

Commissioner of Central Excise and Service Tax, Agartala

	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Agartala	
	Commissioner of Central Excise and Service Tax, Agartala and	
	Commissioner of Central Excise and Service Tax, Guwahati	
19	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Hyderabad	Commissioner of Central Excise and Service Tax(Appeals), Hyderabad-I
	Commissioner of Central Excise and Service Tax, Hyderabad and	
	Commissioner of Central Excise and Service Tax, Rangareddy	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Rangareddy	
	Commissioner of Central Excise and Service Tax, Rangareddy and	
	Commissioner of Central Excise and Service Tax, Hyderabad	
20	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Medchal	Commissioner of Central Excise and Service Tax(Appeals), Hyderabad-II
	Commissioner of Central Excise and Service Tax, Medchal and	
	Commissioner of Central Excise and Service Tax, Secunderabad	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Secunderabad	
	Commissioner of Central Excise and Service Tax, Medchal and	
	Commissioner of Central Excise and Service Tax, Secunderabad	
21	For the Jurisdiction of Commissioner of Central Excise and Service Tax,	Commissioner of Central Excise and Service Tax(Appeals), Indore

	Indore	
	Commissioner of Central Excise and Service Tax, Indore and	
	Commissioner of Central Excise and Service Tax, Ujjain	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Ujjain	
	Commissioner of Central Excise and Service Tax, Ujjain and	
	Commissioner of Central Excise and Service Tax, Indore	
22	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Alwar	Commissioner of Central Excise and Service Tax(Appeals), Jaipur
	Commissioner of Central Excise and Service Tax, Alwar and	
	Commissioner of Central Excise and Service Tax, Jaipur	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Jaipur	
	Commissioner of Central Excise and Service Tax, Jaipur and	
	Commissioner of Central Excise and Service Tax, Alwar	
23	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Jammu	Commissioner of Central Excise and Service Tax(Appeals), Jammu
	Commissioner of Central Excise and Service Tax, Jammu and	
	Commissioner of Central Excise and Service Tax, Jalandhar	
24	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Jodhpur	Commissioner of Central Excise and Service Tax(Appeals), Jodhpur

	Service Tax, Kolkata North and Commissioner of Central Excise and	
	Commissioner of Central Excise and	
26	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Kolkata North	Commissioner of Central Excise (Appeals), Kolkata-I.
	Commissioner of Central Excise and Service Tax, Thiruvanathapuram	
	Commissioner of Central Excise and Service Tax, Kozhikode and	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Kozhikode	
	Commissioner of Central Excise and Service Tax, Kochi	
	Commissioner of Central Excise and Service Tax, Thiruvanathapuram and	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Thiruvanathapuram	
	Commissioner of Central Excise and Service Tax, Thiruvanathapuram	
	Commissioner of Central Excise and Service Tax, Kochi and	
25	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Kochi	Commissioner of Central Excise and Service Tax(Appeals), Kochi
	Commissioner of Central Excise and Service Tax, Jodhpur	
	Commissioner of Central Excise and Service Tax, Udaipur and	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Udaipur	
	Commissioner of Central Excise and Service Tax, Udaipur	
	Commissioner of Central Excise and Service Tax, Jodhpur and	

	Service Tax, Kolkata South	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Kolkata South	
	Commissioner of Central Excise and Service Tax, Kolkata South and	
	Commissioner of Central Excise and Service Tax, Kolkata North	
27	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Howrah	Commissioner of Central Excise and Service Tax(Appeals), Kolkata–II
	Commissioner of Central Excise and Service Tax, Howrah and	
	Commissioner of Central Excise and Service Tax, Haldia	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Haldia	
	Commissioner of Central Excise and Service Tax, Haldia and	
	Commissioner of Central Excise and Service Tax, Howrah	
28	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Lucknow	Commissioner of Central Excise and Service Tax(Appeals), Lucknow
	Commissioner of Central Excise and Service Tax, Lucknow and	
	Commissioner of Central Excise and Service Tax, Agra	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Agra	
	Commissioner of Central Excise and Service Tax, Agra and	
	Commissioner of Central Excise and Service Tax, Lucknow	
29	For the Jurisdiction of Commissioner	Commissioner of Central Excise

	of Central Excise and Service Tax,	and Service Tax(Appeals),
	Ludhiana	Ludhiana
	Commissioner of Central Excise and	
	Service Tax, Ludhiana and	
	Commissioner of Central Excise and Service Tax, Jalandhar	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Jalandhar	
	Commissioner of Central Excise and Service Tax, Chandigarh Jalandhar and	
	Commissioner of Central Excise and Service Tax, Ludhiana	
30	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Meerut	Commissioner of Central Excise and Service Tax(Appeals), Meerut
	Commissioner of Central Excise and Service Tax, Meerut and	
	Commissioner of Central Excise and Service Tax, Ghaziabad	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Ghaziabad	
	Commissioner of Central Excise and Service Tax, Ghaziabad and	
	Commissioner of Central Excise and Service Tax, Meerut	
31	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mumbai South	Commissioner of Central Excise and Service Tax(Appeals), Mumbai-I
	Commissioner of Central Excise and Service Tax, Mumbai South and	
	Commissioner of Central Excise and Service Tax, Mumbai East	
32	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mumbai East	Commissioner of Central Excise and Service Tax(Appeals), Mumbai-II

Commissioner of Central Excise and Service Tax, Mumbai East and	
Commissioner of Central Excise and Service Tax, Mumbai Central	
For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mumbai Central	
Commissioner of Central Excise and Service Tax, Mumbai Central and	
Commissioner of Central Excise and Service Tax, Mumbai East	
For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mumbai West	Commissioner of Central Excise and Service Tax(Appeals), Mumbai-III
Commissioner of Central Excise and Service Tax, Mumbai West and	
Commissioner of Central Excise and Service Tax, Palghar	
For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mumbai Palghar	
Commissioner of Central Excise and Service Tax, Palghar and	
Commissioner of Central Excise and Service Tax, Mumbai West	
For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mysuru	Commissioner of Central Excise and Service Tax(Appeals), Mysuru
Commissioner of Central Excise and Service Tax, Mysuru and	
Commissioner of Central Excise and Service Tax, Bangalore West	
For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bangalore West	
Commissioner of Central Excise and Service Tax, Bangalore West and	
Commissioner of Central Excise and Service Tax, Mysuru	
	Service Tax, Mumbai East and Commissioner of Central Excise and Service Tax, Mumbai Central For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mumbai Central Commissioner of Central Excise and Service Tax, Mumbai Central and Commissioner of Central Excise and Service Tax, Mumbai East For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mumbai West Commissioner of Central Excise and Service Tax, Mumbai West and Commissioner of Central Excise and Service Tax, Palghar For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mumbai Palghar Commissioner of Central Excise and Service Tax, Palghar and Commissioner of Central Excise and Service Tax, Mumbai West For the Jurisdiction of Commissioner of Central Excise and Service Tax, Mysuru Commissioner of Central Excise and Service Tax, Mysuru and Commissioner of Central Excise and Service Tax, Bangalore West For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bangalore West Commissioner of Central Excise and Service Tax, Bangalore West Commissioner of Central Excise and Service Tax, Bangalore West Commissioner of Central Excise and Service Tax, Bangalore West Commissioner of Central Excise and Service Tax, Bangalore West

35	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Nagpur-I	Commissioner of Central Excise and Service Tax(Appeals),Nagpur
	Commissioner of Central Excise and Service Tax, Nagpur-I and	
	Commissioner of Central Excise and Service Tax, Nagpur-II	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Nagpur-II	
	Commissioner of Central Excise and Service Tax, Nagpur-II and	
	Commissioner of Central Excise and Service Tax, Nagpur-I	
36	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Aurangabad	Commissioner of Central Excise and Service Tax(Appeals), Nashik
	Commissioner of Central Excise and Service Tax, Aurangabad and	
	Commissioner of Central Excise and Service Tax, Nashik	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Nashik	
	Commissioner of Central Excise and Service Tax, Aurangabad and	
	Commissioner of Central Excise and Service Tax, Nashik	
37	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Noida	Commissioner of Central Excise and Service Tax(Appeals), Noida
	Commissioner of Central Excise and Service Tax, Noida and	
	Commissioner of Central Excise and Service Tax, Gautam Budh Nagar	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Gautam Budh Nagar	

	Commissioner of Central Excise and Service Tax, Gautam Budh Nagar and	
	Commissioner of Central Excise and Service Tax, Noida	
38	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Panchkula	Commissioner of Central Excise and Service Tax(Appeals), Panchkula
	Commissioner of Central Excise and Service Tax, Panchkula and	
	Commissioner of Central Excise and Service Tax, Rohtak	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Rohtak	
	Commissioner of Central Excise and Service Tax, Rohtak and	
	Commissioner of Central Excise and Service Tax, Panchkula	
39	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Patna-I	Commissioner of Central Excise and Service Tax(Appeals), Patna
	Commissioner of Central Excise and Service Tax, Patna-I and	
	Commissioner of Central Excise and Service Tax, Patna-II	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Patna-II	
	Commissioner of Central Excise and Service Tax, Patna-II Central and	
	Commissioner of Central Excise and Service Tax, Patna-I	
40	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Pune-I	Commissioner of Central Excise and Service Tax(Appeals), Pune
	Commissioner of Central Excise and Service Tax, Pune-I and	
		Of the second se

	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Kolhapur	
	Commissioner of Central Excise and Service Tax, Kolhapur Central and	
	Commissioner of Central Excise and Service Tax, Pune-I	
41	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Pune-II	Commissioner of Central Excise and Service Tax(Appeals), Pune-II
	Commissioner of Central Excise and Service Tax, Pune-II and	
	Commissioner of Central Excise and Service Tax, Pune-I	
42	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Navi Mumbai	Commissioner of Central Excise and Service Tax(Appeals), Raigarh
	Commissioner of Central Excise and Service Tax, Navi Mumbai and	
	Commissioner of Central Excise and Service Tax, Belapur	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Belapur	
	Commissioner of Central Excise and Service Tax, Belapur and	
	Commissioner of Central Excise and Service Tax, Navi Mumbai	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Raigarh	
	Commissioner of Central Excise and Service Tax, Raigarh and	
	Commissioner of Central Excise and Service Tax, Navi Mumbai	
43	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Raipur	Commissioner of Central Excise and Service Tax(Appeals), Raipur
	Commissioner of Central Excise and Service Tax, Raipur and	

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	Commissioner of Central Excise and Service Tax, Nagpur	
44	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Rajkot	Commissioner of Central Excise and Service Tax(Appeals), Rajkot
	Commissioner of Central Excise and Service Tax, Rajkot and	
	Commissioner of Central Excise and Service Tax, Kutch(Gandhidham)	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bhavnagar	
	Commissioner of Central Excise and Service Tax, Bhavnagar and	
	Commissioner of Central Excise and Service Tax,Rajkot	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Kutch (Gandhidham)	
	Commissioner of Central Excise and Service Tax, Kutch and	
	Commissioner of Central Excise and Service Tax, Bhavnagar	
45	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Jamshedpur	Commissioner of Central Excise and Service Tax(Appeals), Ranchi
	Commissioner of Central Excise and Service Tax, Jamshedpur and	
	Commissioner of Central Excise and Service Tax, Ranchi	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Ranchi	
	Commissioner of Central Excise and Service Tax, Ranchi and	
	Commissioner of Central Excise and Service Tax, Jamshedpur	

46	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bolpur	Commissioner of Central Excise and Service Tax(Appeals), Siliguri
	Commissioner of Central Excise and Service Tax, Bolpur and	
	Commissioner of Central Excise and Service Tax, Siliguri	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Siliguri	
	Commissioner of Central Excise and Service Tax, Siliguri and	
	Commissioner of Central Excise and Service Tax, Bolpur	
47	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Surat	Commissioner of Central Excise and Service Tax(Appeals), Surat
	Commissioner of Central Excise and Service Tax, Surat and	
	Commissioner of Central Excise and Service Tax, Daman	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Daman	
	Commissioner of Central Excise and Service Tax, Daman and	
	Commissioner of Central Excise and Service Tax, Surat	
48	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Thane	Commissioner of Central Excise and Service Tax(Appeals), Thane
	Commissioner of Central Excise and Service Tax, Thane and	
	Commissioner of Central Excise and Service Tax, Thane Rural	
	For the Jurisdiction of Commissioner of Central Excise and Service Tax, Thane Rural	
	Commissioner of Central Excise and	

Service Tax, Thane Rural and Commissioner of Central Excise and Service Tax, Thane For the Jurisdiction of Commissioner of Central Excise and Service Tax, Bhiwandi Commissioner of Central Excise and Service Tax, Bhiwandi and Commissioner of Central Excise and Service Tax, Thane 49 For the Jurisdiction of Commissioner Commissioner of Central Excise of Central Excise and Service Tax. and Service Tax(Appeals), Vadodara-I Vadodara Commissioner of Central Excise and Service Tax, Vadodara-I and Commissioner of Central Excise and Service Tax, Vadodara-II For the Jurisdiction of Commissioner of Central Excise and Service Tax, Vadodara-II Commissioner of Central Excise and Service Tax, Vadodara-I and Commissioner of Central Excise and Service Tax, Vadodara-II

Explanation 1: The expression "Commissioner" in column 2 shall include "Principal Commissioner", wherever applicable, as per Table 1 of the Notification No. 13/2017-CX (NT) dated 09.06.2017.

Explanation 2 – For the purpose of this Office Order the expression "Commissioner of Central Excise", means "Commissioner of Central Excise" empowered to act as "Commissioner of Customs" within their respective jurisdiction vide Notification No. 83/2004-CUS (NT) dated 30.06.2004.

Rohit Singhal (Director)